

ITEM NO.205

COURT NO.8

SECTION IV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) NO. 606/2004 @ CONMT.PET.(C) NO. 606-613/2004 IN C.A.  
NO. 4734/2002 & CONMT.PET.(C) NO. 610/2004 @ CONMT.PET.(C) NO.  
606-613/2004 IN C.A. NO. 4744/2002

M/S. RAI &amp; SONS ETC.

PETITIONER(S)

VERSUS

O.P. VERMA & ORS. RESPONDENT(S)  
[WITH APPLN.(S) FOR IMPLEADMENT AND DIRECTIONS AND EXEMPTION FROM  
PERSONAL APPEARANCE AND INTERIM DIRECTIONS AND FOR PLACING  
NEGOTIATION ALONG WITH ANNEXURES AND PLACING ON RECORD THE REPLY TO  
THE REPORT OF NEGOTIATION COMMITTEE AND OFFICE REPORT]

WITH

CONMT.PET.(C) NO. 47/2005 IN C.A. NO.4797/2002  
(WITH APPLN.(S) FOR PLACING NEGOTIATION REPORT WITH ANNEXURES AND  
OFFICE REPORT)

CONMT.PET.(C) NO. 109/2005 IN C.A. NO.4805 OF 2002 @ C.A. NOS.  
4752-4807/2002  
(WITH APPLN.(S) FOR PLACING NEGOTIATION REPORT WITH ANNEXURES AND  
BRINGING ON RECORD THE ADDITIONAL FACTS AND OFFICE REPORT)

CONMT.PET.(C) NO. 203/2005 IN C.A. NO. 4776/2002  
(WITH APPLN.(S) FOR PLACING NEGOTIATION REPORT WITH ANNEXURES AND  
OFFICE REPORT)

I.A. NOS. 148-150 IN C.A. NO.4793/2002 & I.A. NO.151 IN C.A. NO.  
4752/2002  
(FOR RECALLING THE COURT'S ORDER AND OFFICE REPORT)

(FOR FINAL DISPOSAL)

Date : 26/10/2015 These cases were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI  
HON'BLE MR. JUSTICE N.V. RAMANA

Signature Not Verified

Digitally signed by  
Vinod Lakhina  
Date: 2015.10.27  
17:35:10 IST  
Reason:

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For parties: Mr. S. B. Upadhyay, Sr. Adv.  
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Mr. Bharat Sangal, Adv.  
  
Mrs. Lalita Zaveri, Adv.  
  
Mr. Jatin Zaveri, Adv.  
  
Dr. Kailash Chand, Adv.  
  
Ms. Prasanthi Prasad, Adv.

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UPON hearing the counsel the Court made the following  
O R D E R

The contempt petitions and the applications are  
disposed of in terms of the signed order.

[VINOD LAKHINA]  
COURT MASTER

[ASHA SONI]  
COURT MASTER

[SIGNED ORDER IS PLACED ON THE FILE]

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IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL/APPELLATE JURISDICTION  
CONTEMPT PETITION (C) NO. 606/2004  
@  
CONTEMPT PETITION (C) NOS. 606-613/2004  
IN  
CIVIL APPEAL NO. 4734/2002  
&  
CONTEMPT PETITION (C) NO. 610/2004  
@  
CONTEMPT PETITION (C) NOS. 606-613/2004  
IN  
C.A. NO. 4744/2002

M/S. RAI & SONS ETC. ...PETITIONERS

VERSUS

O.P. VERMA & ORS. ...RESPONDENTS

WITH

CONTEMPT PETITION (C) NO. 47/2005  
IN  
C.A. NO.4797/2002  
[SATISH GUPTA VS. LALIT SHARMA & ANR.]

CONTEMPT PETITION (C) NO. 109/2005  
IN  
C.A. NO.4805 OF 2002 @  
C.A. NOS. 4752-4807/2002  
[ASHOK BANSAL & CO. VS. LALIT SHARMA & ANR.]

CONTEMPT PETITION (C) NO. 203/2005  
IN  
C.A. NO. 4776/2002  
[HIMALAYA FANS COMPANY VS. LALIT SHARMA & ORS.]

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I.A. NOS. 148-150  
IN  
C.A. NO.4793/2002  
&  
I.A. NO.151  
IN  
C.A. NO. 4752/2002

[UNION TERRITORY, ADMN. CHANDIGARH & ORS. VS.  
PRAVEEN CHANDER GOYAL & ORS.]

ORDER

CONTEMPT PETITION (C) NO. 109/2005 IN C.A. NO.4805  
OF 2002 @ C.A. NOS. 4752-4807/2002 AND CONTEMPT  
PETITION (C) NO. 47/2005 IN C.A. NO.4797/2002

Application(s) for placing negotiation

report is allowed and permission to bring on record

the additional facts is granted.

The order of this Court dated 14 th

October, 2014 passed in Contempt Petition (Civil)

No. 109 of 2005 and Contempt Petition (Civil) No.47

of 2005 has been duly complied with by allotment of

one kanal and ten marlas respectively to the

petitioner in Contempt Petition (Civil) No. 109 of

2005 in Civil Appeal No. 4805 of 2002 @ Civil

Appeal Nos.4752-4807/2002 and Contempt Petition

(Civil) No.47 of 2005 in Civil Appeal No.4797 of 2002.

The Contempt Petition (Civil) No. 109 of 2005 and Contempt Petition (Civil) No.47 of 2005 shall stand closed accordingly.

CONTEMPT PETITION (C) NO. 606/2004	@ CONTEMPT
PETITION (C) NOS. 606-613/2004 IN CIVIL	APPEAL NO.
4734/2002 & CONTEMPT PETITION (C) NO.	610/2004 @
CONTEMPT PETITION (C) NOS. 606-613/2004	IN C.A. NO.
4744/2002 AND CONTEMPT PETITION (C) NO.	203/2005 IN
C.A. NO. 4776/2002	

Application for impleadment is allowed.

The contempt petitions are disposed of in terms of the order of this Court dated 14th October, 2014 passed in Contempt Petition (Civil) Nos.48-53 of 2005 (filed by M/s Modula Eng. Pvt. Ltd. and M/s Goyala Industries). Consequently, all pending applications are also disposed of.

I.A. NOS. 148-150 IN C.A. NO.4793/2002 & I.A. NO.151 IN C.A. NO. 4752/2002

No orders are called for in these applications. The Applications are dismissed accordingly.

.....,J.  
(RANJAN GOGOI)

.....,J.  
(N.V. RAMANA)

NEW DELHI  
OCTOBER 26, 2015